GOVERNMENT OF SIKKIM
HOME DEPARTMENT
NOTIFICATION

No. 1 (45)/77/Acctts. Dated Gangtok, the 27th September, 1977.

In exercise of the powers conferred by section 8 read with section 7 of the Sikkim Salaries and Allowances Act, 1977 (4 of 1977) the State Government hereby makes the following rules, namely :

THE SIKKIM MINISTERS, SPEAKER, DEPUTY SPEAKER AND MEMBERS (TRAVELLING ALLOWANCE) RULES, 1977

Short title and commencement

1. (1) These rules may be called the Sikkim Ministers, Speaker, Deputy Speaker and Members (Travelling Allowance) Rules, 1977.
(2) They shall be deemed to have come into force on and from the 28th day of March, 1977.

Definitions

2. In these rules, unless the context otherwise requires :
(i) "Act" means the Sikkim Salaries and Allowances Act, 1977.
(ii) "On tour on public business" shall mean a journey on business connected with the official duties of the person concerned and in the case of the Chief Minister, the Ministers of State, the Deputy Ministers, the Speaker and the Deputy Speaker, it shall also include journey to attend public functions in which their participation is necessary or required in the public interest.

(iii) "Place of residence" in relation to a person shall mean the place in Sikkim where such person usually or ordinarily resides.

(iv) "Travelling Allowance" shall include all amounts payable under the provisions of Rule 3.

(v) Words and expressions used in the Act and not defined or otherwise defined in these rules shall have the same meaning as are assigned to them under the Act.

Travelling Allowance

3. For all journeys or tour on public business, the Chief Minister, the Ministers of State, the Deputy Ministers, the Speaker, the Deputy Speaker and the Members shall be entitled to be paid as travelling allowance the amount determined according to the following provisions :—

(A) Journeys by air

(i) The Chief Minister, any Minister, any Minister of State, the Speaker and the Deputy Speaker shall be entitled to travel by air and to claim the actual fare paid.

(ii) The Deputy Ministers may, by an order of the State Government to that effect, be allowed to travel by air in special circumstances and in public interest and when so allowed, shall be entitled to claim the actual fare paid.

(iii) Members required to travel outside Sikkim in connection with any work in public interest, may be allowed to travel by air at the discretion of the Speaker and when so allowed, shall be entitled to claim the actual fare paid.

(B) Journeys by rail

(i) The Chief Minister shall be entitled to travel in first class and to requisition at Government expense four berths or a compartment of four berths for the purpose and shall also be entitled to reimbursement of the railway fares for two personal servants by the lowest class and charges for the personal luggage accompanying him on tour, whether the servants travel and the luggage is carried by the same or different trains.

(ii) Any Minister, Minister of State, Deputy Minister, the Speaker or the Deputy Speaker shall be entitled to travel in first class and to requisition at Government expense two berths or a compartment of two berths for the purpose and shall also be entitled to reimbursement of the railway fare by the lowest class for one personal servant and charges for personal luggage accompanying him on tour, whether the servant travels or the luggage is carried by the same or a different train.

(iii) The Chief Minister, any Minister, any Minister of State, the Speaker or the Deputy Speaker may travel on tour by air conditioned class by requisitioning two berths in an air conditioned coach.

(iv) Any Deputy Minister may travel on tour by air conditioned class by requisitioning a single berth in an air conditioned coach.

(v) Within the reserved accomodation specified in (i) to (iii) above, the aforesaid persons may take one relative without payment.

(vi) Members required to travel outside Sikkim in connection with any work in public interest shall be entitled to travel by first class.

(C) Journeys by road

(i) The Chief Minister, the Ministers, the Ministers of State, the Deputy Ministers, the Speaker and the Deputy Speaker shall be entitled to travel by road free of cost by Government conveyance from any place to any other place.

(ii) Any such person mentioned in (i) above shall be entitled to free transport for himself, his family, personal servants and personal effects from the place of residence to Gangtok, on being appointed to any of the aforesaid offices and from Gangtok to the place of residence on relinquishing charge of such office.

(iii) Members shall be entitled to travel by Government conveyance free of cost or by a free pass for travel by any public transport service of the Government while proceeding to Bagdogra airport or Siliguri or Jalpaiguri railway stations, as the case may be, from any place in Sikkim, to board an air service or a train for the journey mentioned in sub-rules (A) (iii) and (B) (vi) of this rule.

(iv) If in any of the cases mentioned in (i) and (ii) above, any of the persons mentioned therein uses his own conveyance or performs the journey by hiring a conveyance, an amount at the rate of one rupee per kilometre shall be allowed for such journey.

(D) (i) While on tour on public business in any place outside Sikkim, the Chief Minister, the Ministers, the Ministers of State, the Deputy Ministers, the Speaker or the Deputy Speaker shall be entitled to reimbursement of actual expenses incurred by them for stay in any Central or another State Government guest house, inspection bungalow or in any Government or private hotel, otherwise than as a State Guest.

Provided that the Government may, by an order, fix any monetary or other limit for the reimbursement of such expenses.
(ii) Except where actual expenses are claimed under sub-rule (D) (i), the Chief Minister, the Minister, the Ministers of State, the

Deputy Ministers, the Speaker, the Deputy Speaker and Members shall be paid for the period of tour an amount for each calendar day or part thereof, at the following rates:

	Chief Minister	Ministers & Speaker	Ministers of State & Dy. Speaker	Deputy Ministers	Members
	Rs.	Rs.	Rs.	Rs.	Rs.
In New Delhi, Delhi, Bombay, Calcutta and Madras	90	80	70	60	55
In other places outside Sikkim	75	60	55	50	50
In any place in Sikkim	75	60	55	50	Nil

Routes

4. All journeys mentioned in rule 3 shall be performed by the shortest practicable route and when any question arises whether any route is the shortest practicable route, the decision of the Government in the case of the Chief Minister, Ministers, Ministers of State and Deputy Ministers and of the Speaker in the case of himself, Deputy Speaker and Members shall be final. If the journeys are actually performed by a route which is not the shortest practicable route, the claim for travelling allowance under these rules shall be restricted to the shortest practicable route.

Provided that the State Government or the Speaker, as the case may be, by order, permit the journeys to be performed by any route or routes, where the State Government or the Speaker, as the case may be, is satisfied that it was necessary to do so in public interest and the travelling allowance may thereupon be calculated, claimed and paid on the basis of the route or routes actually taken.

Stay in rest houses etc.

5. The Chief Minister, the Ministers, the Ministers of State, the Deputy Ministers, the Speaker and the Deputy Speaker shall while on tour on public business in any place be entitled to stay free of all charges in respect of their stay in any of the Government rest houses and inspection bungalows.

Journeys outside India.

6. The travelling allowance admissible to any person to whom these rules apply, when touring on public business outside India, shall be regulated by specific orders of the Government issued in each case.

Advances.

7. The State Government in the case of the Chief Minister, the Ministers, the Ministers of State, the Deputy Ministers and the Speaker in the case of himself, the Deputy Speaker and Members may permit the estimated travelling allowance admissible under these rules for any journeys outside Sikkim and outside India, being drawn in advance of the journey, subject to the advance being adjusted in the final claim preferred after completion of the journey.

Provided that if the advance, or any part of it, had not been utilised for any reason, or the detailed claim in adjustment of the advance is not furnished within a period of six months from the date of completion of the journey, the entire advance or part of it, as the case may be, shall be refunded to the State Government forthwith or may, at the discretion of the State Government be recovered from any other payments due to the person concerned.

Counter signatures of bills etc.

8. Bills for claims under these rules shall be signed and counter-signed by the person concerned, except in the case of Members, whose bills shall be counter-signed by the Speaker, or if the Speaker so directs by a general or special order, by the Deputy Speaker.

Claims when due.

9. Claims under these rules shall become due immediately on completion of the journeys to which they relate and shall be preferred within six months of their becoming due and any claim not so preferred shall not be paid save with the sanction of the State Government.

Residuary matters.

10. Any other matter not specifically covered by or under these rules shall be regulated by the rules applicable to the officers of the State Government of the highest grade.

SIKKIM

GOVERNMENT GAZETTE

EXTRAORDINARY

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GOVERNMENT OF SIKKIM
PARLIAMENTARY AFFAIRS DEPARTMENT
GANGTOK

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NOTIFICATION

In exercise of the powers conferred by Section 8 of the Sikkim Ministers, Speakers, Deputy Speaker and Members of the Legislative Assembly (Salaries and Allowances) Act, 1977 (4 of 1977), the State Government hereby makes the following rules further to amend the Sikkim Ministers, Speaker, Deputy Speaker and Members of the Legislative Assembly (Traveling Allowance) Rules, 1977, namely:-

Short title and commencement. 1. (1) These rules may be called the Sikkim Ministers, Speakers, Deputy Speaker and Members of the Legislative Assembly (Traveling Allowance) Amendment Rules, 2008.

(2) They shall come into force at once.

Amendment of rule 3. 2. (1) In rule 3 of the Sikkim Ministers, Speaker,Deputy Speaker and Members (Traveling Allowance) Rules, 1977, in sub-rule (d),-

(1) in clause (i),-

(a) after the words "Deputy Speaker", the words "and Members" shall be inserted;
(b) the existing proviso and the second paragraph shall be omitted;

(2) in clause (ii),-
(a) for the existing table, the following table shall be substituted, namely:-

"

	In New Delhi, Bombay, Kolkata & Madras	*In other places outside Sikkim	In any place in Sikkim
	Rs.	Rs.	Rs.
Chief Minister & Speaker	1000/-	800/-	500/-
Minister & Deputy Speaker	850/-	600/-	300/-
Members	500/-	400/-	Nil

"

(b) In the proviso, for the figure "Rs. 60/-", the figure "Rs. 300/-" shall be substituted.

R. K. Purkayastha
Secretary to the Government,
Parliamentary Affairs Department